

**OFFICIAL MEMORANDUM OF PRINCIPAL DISTRICT COURT,
TIRUPPUR**

A.No. 124/2020

Dated:07.07.2020

Sub: E-filing – E-filing of cases (only Bail Applications) in Tiruppur District – Extended to all the District Courts in Tiruppur District - Commence on and from 13.07.2020 – Instructions – Issued – Regarding.

Ref: Hon'ble High Court's letter in ROC.No.30036A/2020/Comp3, Dated: 22.05.2020.

As per the reference cited above, it is notified that the facility of e-filing of cases (initially Bail Applications only) has been extended to the following courts on e-filing portal (<https://efiling.courts.gov.in>) developed by the Hon'ble e-Committee, Supreme Court of India will commence from 13.07.2020.

1. I-Addtional District Court, Tiruppur
2. II-Addtional District Court, Tiruppur
3. III-Addtional District Court, Dharapuram
4. Fast Track Mahila Court, Tiruppur

Further it is informed that from 13.07.2020 onwards the filling of bail applications for the above said courts will be through E-filing portal only. Therefore all the advocates are requested to utilize the E-Filing facility for the filing of bail applications for the above said courts.

Further it is informed that the filing of bail petitions through some other mode (Drop Box, E-Mail and Physical Filing) is deferred herewith for the above said courts from 13.07.2020 onwards.

The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/Party-in-person.

A detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-filing process and the detailed user manual prepared by the Hon'ble

E-FILING NOTIFICATION

e-Committee, Supreme Court of India is available on the website of Madras High Court (<https://www.hcmadras.tn.nic.in/efiling.html>)

It is further informed that to create an account in e-filing portal, Advocates are required to register their details such as Bar Enrollment Number, Mobile Number, e-mail ID etc., in the CIS Software Application by submitting the duly filled application form to the email address “tpr.pdc-tn@indiancourts.gov.in”. (Form is also enclosed with this notification).

It is also informed that the Advocates who have already registered their details in CIS Server (While Centralized Filing) need not submit the application form.

Further, the Advocates are required to avail the e-filing facility, using their own equipment.

In case of any difficulty in registration or E-Filing of cases the Advocates / Party-in-person may contact the following persons between 10.30 A.M. to 3 .00 P.M. on all working days only.

1. Thiru.T.Arulprakasam, System Analyst – 98437 23352
2. Thiru.M.E.Meeraa krishnan, Assistant Programmer – 97507 40740

**PRINCIPAL DISTRICT JUDGE
TIRUPPUR**

To

1. All the Judicial Officers in Tiruppur District (**Both Civil & Criminal Unit**)
2. The President, All the Bar Associations in Tiruppur District
3. The Public Prosecutor / Special Public Prosecutors, Tiruppur District

Copy To

The CAO / Court Manager / System Analyst / Sheristadars , Principal District Court, Tiruppur

Mobile-Email Details Collection Form for Advocates

(Please use Capital Letters only)

Court Complex:			
District:			
Advocate Name			
	SURNAME	FIRST NAME	MIDDLE NAME
Sex	Male / Female		
Date of Birth			
	DD	MM	YYYY
Bar Council Registration Number			
Residential Address			
Office Address			
District			
Email			
Mobile No.		Phone Office	
Phone Residence		Fax No. (If, available)	

Date:

Signature of Advocate

Place